

The Goa Teachers, at present, are on the Central scales of pay, like other Union Territories, except Chandigarh which follows Punjab State pattern.

**(3) Removal of Pay Anomalies of 1970 and Before:**

When the Pay Scales of the teachers in Union Territories were revised in the year, 1970, a special pay fixation formula was adopted, under which the pay of the teachers was fixed in the new scale with date of increment remaining unchanged in the pre-revised scales. This gave rise to an anomaly of some juniors drawing more pay than their seniors. This problem is engaging the attention of the Government and efforts are being made to find a solution in consultation with the concerned authorities.

**(4) Enactment of Education Act:**

The Goa Administration have informed that the Education Bill is ready and that it is likely to be introduced in the next session of the Assembly after getting necessary clearance from Government of India.

**(5) Enactment of Legislation to Grant Free Education upto University level to Children of Teachers and raising the Age of Retirement of Teachers to 60 years, Extensible upto 65 years:**

It is not possible to accept this demand in view of its wider implications for all government employees in general.

**.Reservation for Scheduled Castes/ Scheduled Tribes in Educational Institutions**

7623. SHRI K. PRADHANI: Will the Minister of EDUCATION be pleased to state the percentage of reservation for Scheduled Castes/Scheduled Tribes made by each State and Union Territory for admission into educational institutions for primary, secondary and higher education both technical and non-technical?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): The requisite information is being collected and will be laid on the table of the Sabha.

**Alleged Violation of Rules by Jawaharlal Nehru University**

7624. SHRI DILEEP SINGH BHURIA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Jawaharlal Nehru University have in number of cases violated the rules and regulations/guidelines/instructions laid down by the UGC/Ministry of Education in the matters pertaining to the teaching and non-teaching staff of the University;

(b) whether it is also a fact that despite repeated rejections in such cases by the UGC/Ministry of Education, the Jawaharlal Nehru University have ignored the same; and

(c) whether it is mandatory on the part of the JNU to abide by these rules and regulations and if so, what steps the Government propose to initiate recoveries of excess amounts thus paid in violation of these rules to the concerned staff members?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (c). The Jawaharlal Nehru University, being a statutory autonomous organization, functions within the framework of its Act, Statutes and Ordinances, neither the Government nor the University Grants Commission are concerned with the day-to-day administration of the University, although the University Grants Commission issues, from time to time, guidelines on academic matters. The scales of pay of various categories of University employees are also determined by the University Grants Commission in consultation with the Government.

Recently it had come to the notice of the University Grants Commission that the University had not followed the guidelines prescribed by it for revision of pay scales of Professional Assistants and Proof Reader. The Commission has already taken up the matter with the University and will take further action on receipt of the University's reply.

#### Setting up of Marine Parks

7625. SHRI DIGVIJAY SINH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to set up marine parks off the coast of India; and

(b) if so, the present position of the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. V. SWAMINATHAN): (a) and (b). The following three proposals for setting up marine parks have been received:

(a) Gulf of Mannar.

(b) Pirotin Islands in the Gulf of Kutch.

(c) The oceanic area around Lakshadweep Islands.

These proposals are under examination particularly with reference to the provisions of the Wildlife (Protection) Act 1972. It is necessary to survey the concerned areas and work out specific administrative arrangements as well as financial implications.

#### Linking of All District Towns with State Capital in Rajasthan by Telephones

7626. SHRI BHEEKHA BHAI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether all the District towns in Rajasthan have been linked with State Capitals with telephone services;

(b) if so, whether it is a fact that out of 365 days, only on an average 200 days the District towns remain cut-off from State Capital; and

(c) whether it is a fact that a person in Delhi desirous of telephone contact with Dungarpur district, has to remain deprived for about a fortnight?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir. Delhi has direct circuits to Jaipur and Udaipur. Dungarpur and Banswara are connected to Jaipur and Udaipur respectively. The calls are, however, to be transitted at Jaipur and Udaipur respectively. Transitting entails some delay. The Telephone circuits on all the above routes have shown an efficiency of over 90 per cent in the last quarter and calls are passing on all the sections satisfactorily.

Maintenance organisations exist under the control of senior officers to monitor constantly, repair and maintain telephone circuits in these areas.

#### Effect of Excessive use of D.D.T. in Agriculture

7627. SHRI S. M. KRISHNA: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of DDT made available for agricultural purposes at present in the country;

(b) whether excessive use of DDT in agriculture is harmful for health;

(c) whether scientists have warned the developing countries particularly India for its excessive use in Agriculture; and

(d) if so, the reaction of Government thereto?